

17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library, See No. LT-1834/67]

- (2) A copy of the Annual Report of the Export Inspection Council for the year 1966-67 along with the Audited Accounts. [Placed in Library, See No. LT-1835/67]

TECHNICAL REPORT ON THE MEDICAL TREATMENT GIVEN TO LATE DR. RAM MANOHAR LOHIA

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Dr. S. Chandrasekhar, I beg to lay on the Table, in pursuance of an assurance given by him on the 23rd November, 1967, during supplementaries on Starred Question No. 210A, a copy of the Technical Report on the medical treatment given to late Dr. Ram Manohar Lohia. [Placed in Library, See No. LT-1836/67]

NOTIFICATION UNDER SECTION 14 OF THE FORWARD CONTRACTS REGULATION ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table a copy of Notification No. S.O. 4140 published in Gazette of India dated the 16th November, 1967, issued under section 14 of the Forward Contracts Regulation Act, 1952. [Placed in Library, See No. LT-1837/67]

13-02 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Government Business in this House during the week commencing 4th December, 1967, will consist of :—

- (1) Further discussion on the Food situation.
- (2) Further consideration of the motion for reference of the Essential Commodities (Second Amendment) Bill, 1967 to a Select Committee.
- (3) Consideration and passing of the Official Languages (Amendment)

Bill, 1967 and discussion on the Resolution on Official Language.

- (4) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1967, as reported by the Joint Committee.
- (5) Discussion and Voting on :—
 - (a) Supplementary Demands for Grants (General) for 1967-68.
 - (b) Demands for Excess Grants (General) for 1964-65.
- (6) Further consideration of the Report of the Education Commission and Report of the Committee of Members of Parliament on Education.

SOME HON. MEMBERS rose—

MR. SPEAKER : At 4 P.M. today, we are having a meeting of the Business Advisory Committee. I do not want anything concerning this to be discussed in the House just now. These points can be raised in the Committee.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, एक बात मैं कहना चाहता हूँ...

अध्यक्ष महोदय : एक बात आप कहना चाहते हैं, उसी तरह से एक-एक बात दूसरे आनरेबल मेम्बर कहना चाहते हैं। ऐसी हालत में मैं क्या कर सकता हूँ ?

श्री प्रकाशबीर शास्त्री : अगर हम बाने वाली चर्चाओं को इसी प्रकार स्थगित करते जायेंगे तो फिर कैसे काम चलेगा। जो बात यहां पूछने की है उसको यहां पूछने देना चाहिये।

MR. SPEAKER : Then why should we meet at 4 P.M. in the Committee ?

श्री प्रकाशबीर शास्त्री : मैं तो केवल इतना जानना चाहता हूँ कि माननीय मंत्री महोदय ने जो भी आइटम पढ़े हैं वह उसी क्रम से लिये जायेंगे जिस क्रम में उनको पढ़ा गया है या दूसरे क्रम से लिये जायेंगे। मैं जानना चाहता हूँ कि क्या आप राजभाषा विधेयक को पहले ले लेंगे जैसे कि पिछली बार आपने उसको

[श्री प्रकाशवीर शास्त्री]

सोमवार को ले लिया था ? जिस क्रम से माननीय मंत्री ने पढ़ा है उसी क्रम से लिये जायेंगे, या कि उसमें कुछ परिवर्तन करने का विचार है ?

MR. SPEAKER : No. When we meet at 4 this afternoon, we can discuss these things. If Shastriji also gets irritated, I do not know what to do in this House and how to manage the work here. I am requesting him also to attend the Committee meeting and then we shall discuss all matters pertaining to next week's business. If they want everything to be discussed here, it cannot be done.

13-06 hrs.

MOTIONS RE : SITUATION IN WEST BENGAL

MR. SPEAKER : We have got the two Motions next concerning the West Bengal situation.

AN HON. MEMBER : How much time is available ?

MR. SPEAKER : I would request hon. Members to forgo the lunch hour today so that we may get one more hour and then we can dispose of these motions. Those who want to have their lunch could just slip away and then come back. Others will be here. Otherwise, this will have to go on over to Monday.

SHRI HEM BARUA (Mangaldai) : Are you going for lunch or not ?

MR. SPEAKER : Last time also I missed my lunch along with all of you.

Both the Motions will be taken together. The Mover will get 20 minutes to begin and then 10 minutes to reply. It will be difficult for me to ring the bell. I have got the names of the party members here. If anybody feels that he should also get a chance, I should not be embarrassed. After one Member has spoken from one party and taken the party quota, it will be difficult for me to accommodate another member from the same party. The time is divided between the parties; the Swatantra Party gets so much; other parties get a little less.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : What is the time ?

MR. SPEAKER : Within the time-limit, we can have the discussion, that is, till 3 P.M.

AN HON. MEMBER : Half hour more.

MR. SPEAKER : Let us see.

SHRI RANGA (Sri kakulam) : One more hour.

MR. SPEAKER : If the House wants it, we can have it. The non-official business cannot be postponed unless the House unanimously wants it. That is the convention.

The Congress Party will also naturally have some time. Every time I find it is they who are suffering. They have been losing half an hour, 45 minutes like that. Of course, the ruling party should be liberal in giving half an hour or 45 minutes. Anyway, they will also get time.

MR. SPEAKER : Shri Mukherjee.

SHRI S. M. BANERJEE (Kanpur) : Congressman have started throwing bombs on the Speaker.

SHRI H. N. MUKERJEE (Calcutta North-East) : I beg to move :

"That this House recommends to the President that he be pleased to dismiss the present Governor of West Bengal for his unconstitutional act of dismissing the ULF Ministry in West Bengal".

This is an unprecedented step that I am asking the House to endorse, but it is on account of the fact that an utterly unprecedented situation has arisen in one part of our country, which involves the entire parliamentary process and the future of public life in India. A sort of pettifoggery and panic along with overweening greed for power and an utter lack of scruple has resulted in the commission of an outrage on the Constitution and all proprieties and decencies of political life.

The action of the Governor of West Bengal in summarily and suddenly dismissing the West Bengal Ministry has shown to what lengths an arbitrary inclination towards authority and a desire to monopolise power all over the country can lead certain sections of people in India. The white